# GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 2358 TO BE ANSWERED ON 09.05.2016

#### **ENGAGEMENT OF PRIVATE AGENCIES**

#### 2358. SHRI KANWAR SINGH TANWAR:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether private agencies have been engaged for garbage disposal and cleaning works in big cities/Government offices etc. and if so, the details thereof;
- (b)whether the workers staff engaged in the said work are given prescribed salary and other facilities and if so, the details thereof;
- (c) the number of cases of irregularities brought to light/reported in this regard along with the names of agencies found guilty during the last three years and the current year; State/UT-wise;
- (d)the action taken by the Government against the said agencies during the said period along with the outcome thereof; and
- (e)the other steps taken by the Government for the welfare of such workers in the country?

### **ANSWER**

## MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

- (a): Public health and sanitation falls under the purview of State sphere. Central Ministries/ Departments also engage private agencies for sanitation work depending on their needs. Data in this regard is not centrally maintained.
- (b) to (e): Under the provisions of the Minimum Wages Act, 1948, both the Central and State Governments are appropriate Governments to fix, review and revise the minimum wages of the workers employed in the scheduled employment under their respective jurisdictions. Data in this regard is not centrally maintained.

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